

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 136/MP/2018

Subject : Petition under Section 17 of the Electricity Act, 2003 for taking over the assets namely the Indian portion of 132 kV S/C Deothang-Rangia Transmission Line and associated bays at Rangia sub-station from Government of India.

Date of Hearing : 26.7.2018

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : PTC India Ltd. and Others

Parties present : Ms. Ranjitha Ramachandran, Advocate, PGCIL
Ms. Anushree Bardhan, Advocate, PGCIL
Ms. Poorva Saigal, Advocate, PGCIL
Shri Amit Bhargava, PGCIL
Shri Ashish Anand Bernard, Advocate, PTC India
Shri Paramhans, Advocate, PTC India

Record of Proceedings

Learned counsel for the Petitioner submitted that the present petition has been filed for seeking approval of the acquisition of the Indian portion of 44.45 km 132kV S/C Deothang –Rangia Transmission Line and associated bays at Rangia sub-station in Assam by the Petitioner from Government of India/Bhutan Power Corporation (BPC) /Royal Government of Bhutan (RGoB) in pursuance of the decision taken by the Government of India, BPC and RGoB at zero cost subject to the recovery of O&M charges in line with the terms and conditions of the Agreement entered with PTC India Ltd. Learned counsel for the Petitioner requested the Commission to admit the petition and issue notice to the respondents.

2. Learned counsel for PTC India requested for two weeks time to file the reply to the petition.

3. After hearing the learned counsels for the Petitioner and PTC India, the Commission admitted the petition and directed to issue notice to the respondents.

4. The Commission directed the Petitioner to serve copy of the petition on the respondents immediately, if not served already. The respondents were directed to file their replies, by 13.8.2018, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 27.8.2018. The Commission directed that due date of filing the replies

and rejoinder should be strictly complied with. No extension shall be granted on that account.

5. The petition shall be listed for final hearing on 30.8.2018.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**